

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 979
TO BE ANSWERED ON 24.07.2018

CONSUMER PROTECTION ACT, 1986

979. SHRI P.C. MOHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is having any proposal to amend the existing Consumer Protection Act, 1986 since the existing provisions can not tackle the misleading advertisements and consumer redressal mechanism and if so, the details thereof and if not, the reasons therefor; and
- (b) whether the Government is considering to appoint Central Consumer Protection Authority with executive powers and if so, the details thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) & (b): The Government has already introduced the Consumer Protection Bill, 2018 in the Lok Sabha to replace the old Consumer Protection Act, 1986. The Bill seeks to provide for establishment of an executive agency to be called the Central Consumer Protection Authority (CCPA) which will look into the matters of unfair trade practices and misleading advertisements.
